

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A. NO. 132/89**

**T.A. NO.**

**DATE OF DECISION 19/7/1994**

Shri Paul H. through Legal Heirs. Petitioner

Mr. D. M. Thakkar

Advocate for the Petitioner (s)

Versus

Union of India & Ors.

Respondent

Mr. N. S. Shevde

Advocate for the Respondent (s)

**CORAM**

The Hon'ble Mr. N. P. Patel

: Vice Chairman

The Hon'ble Mr. V. Radhakrishnan

: Member (A)

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

JN

Shri Paul H.  
through: Legal heirs:

1. Savitaben Paul
2. Vinsant Paul
3. Agmeshbhai Paul
4. Marshal Paul
5. Denish Paul.

Block No.568/2,  
Maninagar Railway Colony,  
Khokhra, Mehdabad  
Ahmedabad.

: Applicants

(Advocate: Mr.D.M.Thakkar)

Versus

1. Union of India  
through:  
The General Manager,  
Western Railway, Churchgate,  
Bombay.
2. The Divisional Railway Manager(E),  
Western Railway, BRC,  
Baroda.
3. The Divisional Electrical  
Engineer(P), Western Railway,  
Baroda Division, Pratapnagar,  
Baroda.

: Respondents

(Advocate: Mr.N.S.Shevde)

ORAL ORDER

O.A.132/89

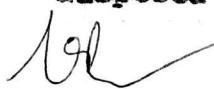
Date: 19/7/1994

Per: Hon'ble Mr. N.B.Patel

: Vice Chairman

After arguments in the case were heard to some extent, Mr.Thakkar states that he does not wish to press the application on merits, provided the Tribunal directs the concerned authority to consider sympathetically the request for compassionate appointment, if made by any of the dependents of the now deceased employee. The O.A., therefore, stands disposed of as not pressed with the following directions:-

The respondents are directed to consider sympathetically any application for compassionate appointment that may be made by any of the eligible dependents of the now deceased employee Mr.Paul H. bearing in mind the fact that the said Mr.Paul H. had put in 19-20 years of service and he is survived by a widow and four children. In the facts and circumstances of the case, we also expect the authorities to exercise their powers of relaxation if any in the matter of grant of compassionate appointment to any of the dependents of the deceased Mr.Paul H. If an application for compassionate appointment is made by any of the dependents of the deceased, the same may be considered and decision taken thereon within four months of the receipt thereof. O.A. stands disposed of accordingly. No order as to costs.

  
(V. Radhakrishnan)  
Member (A)

  
(N.B. Patel)  
Vice Chairman

aab